

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 148 of 2022 (SZ)

IN THE MATTER OF:

Dr. Sushmitha,

Chennai – 600 096

...Applicant(s)

Versus

The Member Secretary,

SEIAA and Others

...Respondent(s)

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Counsel for the 9th Respondent

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 148 of 2022(SZ)

In the Matter of:

Dr. Sushmitha,
No. C – 302,
Radiance Mandarin Apartment,
Thoraipakkam, Chennai – 600 096

...Applicant

Versus

1. The Member Secretary,
State Level Environment Impact Assessment Authority,
Panagal Maligai,
Saidapet,
Chennai
2. The District Collector,
Collectorate,
Karur District
3. The Member Secretary,
The Tamil Nadu Pollution Control Board,
Mount Salai, Guindy,
Chennai – 600 032
4. Commissioner,
Department of Geology and Mining
Industrial Estate,
Alandur Road, Chennai – 600 032
5. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
No. 26, Ramakrishnapuram West,
Karur – 639 001
6. The Deputy Director,
Geology and Mining Department,
Room No. 302, 3rd Floor,
Collectorate, Karur – 639 007

For NAVAMANI MINES (P) LTD.

Authorized Signatory

7. The Executive Engineer,
Karur Distribution Circle,
Tamil Nadu Generation and Distribution Corporation,
TNEB Complex, 3, Kovai Road,
Karur – 639 002
8. M/s. Sri Rathnagiriswarar Blue Metals,
Rep. by its Proprietor Mr. M. Palaniyandi,
No. 2/1, Shivayam North Village,
Ayyermalai post, Karur – 639 120
9. M/s. Navamani Mines Private Limited,
Rep by its Managing Director,
Door No. 5/898, Azhagu Nagar,
Trichy Road, Namakkal – 637 007
10. Mr. Palaniyandi,
S/o. Mr. Mottaiyandi,
No. 2/34, Ambalakarar Street,
Somarasampettai,
Srirangam Taluk,
Trichy District

...Respondent(s)

AFFIDAVIT OF MR. PALANIYANDI VIMALATHITHAN
THE DIRECTOR OF M/s. NAVAMANI MINES PRIVATE LTD

I, Pazhaniyandi Vimalathithan, Director of M/s. Navamani Mines Private Limited, Hindu, aged about 30 years residing at Door No. 2/52, Ambalakara Street, Somarasampettai, Trichy – 620 102, do hereby solemnly affirm and sincerely state as follows:

For NAVAMANI MINES (P) LTD.

Authorized Signatory

1. I state that I am the Director of 9th Respondent company herein and as such well acquainted with the facts and circumstances of the case from the records and I am authorized to file this affidavit on behalf of the 9th Respondent herein.

2. I submit that, the reply statement filed by the 9th respondent before this tribunal on 10.01.2024 was signed, sworn to, verified and affirmed by me. Inadvertently it was mentioned in the said reply as it was filed by Mr. P. Mani who is the former Director of the 9th Respondent company. It is merely the typographical error. I too did not see this although I thoroughly read the affidavit before signing.

3. I further submit that, in the 7th paragraph of the said reply dated 10.01.2024, I was clearly mentioned that the said Mr. P. Mani handed over the said 9th Respondent Navamani Mines Private Ltd to me by inducting me as a director in October, 2022. Unfortunately, in the swearing para and the verification para the name "Mr. P. Mani" was left inside by copying the Original Application cause title. I deeply regret my oversight and file the counter on behalf of Navamani Mines Private Ltd. Therefore, there is no intention on the part of 9th Respondent to swear an affidavit to an unauthorised person. I crave the pardon of this hon'ble tribunal for signing the affidavit without noting the typographical error. I tender my unconditional apology for this lapse. The Applicant is diabolically taking advantage of my unfortunate error.

For NAVAMANI MINES (P) LTD.


Authorized Signatory

